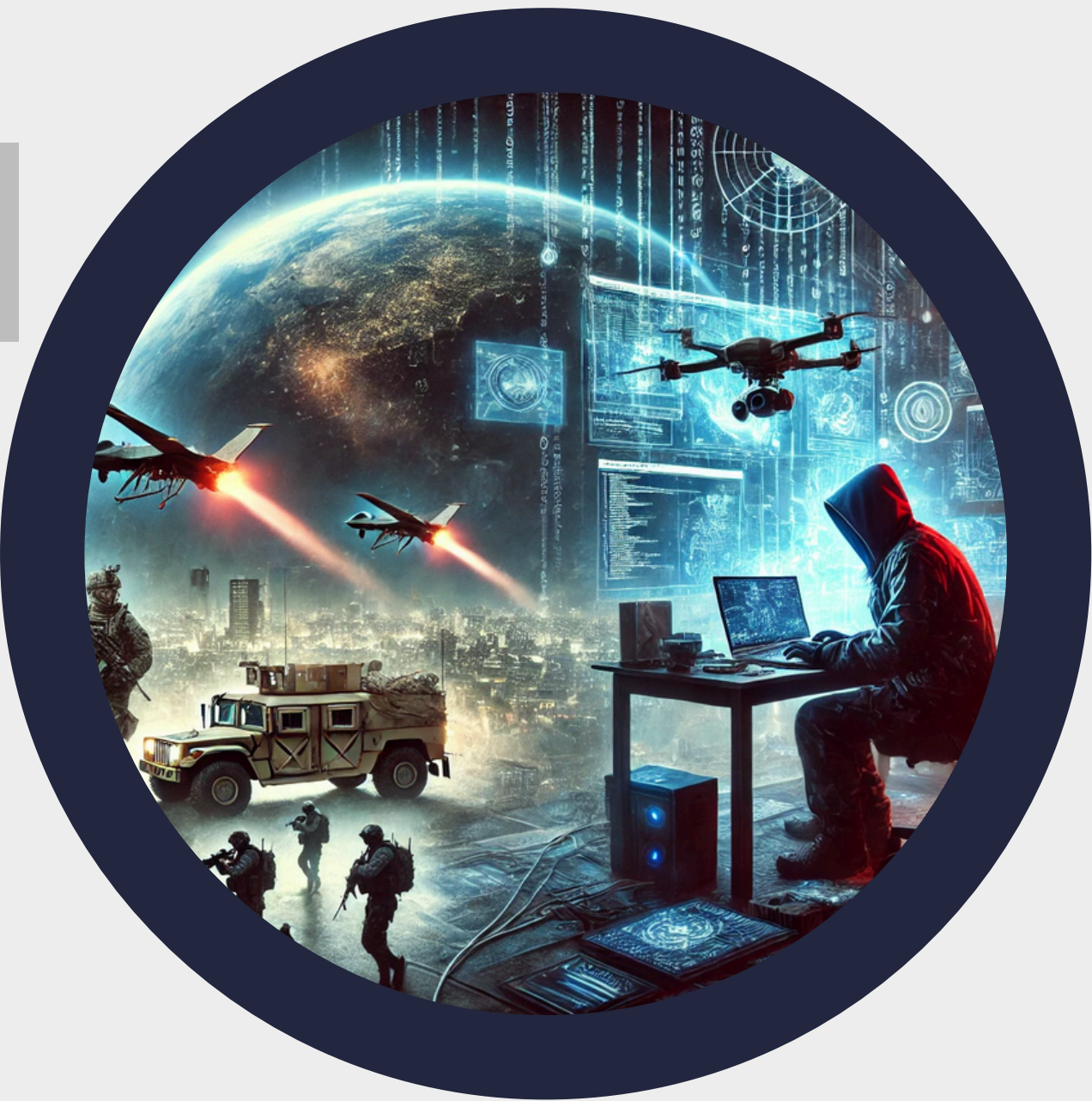


## THEME OF THE CONFERENCE: “Evolving Frontiers of Warfare: Expanding Legal Challenges Beyond Traditional Battlefields. ”



XIII EDITION

CONFERENCE 2025

**VENUE:** Nirma University, S G Highway Ahmedabad 382481, Gujarat, India

**DATE:** 11th April, 2025



## About the Conference

The conference is conducted annually by the centre with a vision to generate awareness amongst the students and academia. To address the contemporary issues and challenges faced by scholars, academicians, practitioners, and students in the field of International Humanitarian and Refugee Law. Acting as a facilitator, the conference is to present a platform for interaction between eminent personalities, zealous students, dedicated organizations and every such stakeholders having interest in the field.

To encourage research and dialogue amongst young scholars, the best papers will be rewarded with a cash prize and selected papers will be published in an edited volume of Conference Proceedings.



## About the Centre for IHL and HR

The Centre for International Humanitarian Law and Human Rights endeavors to develop a research based and an inquisitive platform for students in this field of law and to keep up an academic response to the prevalent contemporary challenges in International Humanitarian Law and Human Rights Law.

To make the Institute a Centre of excellence on the legal education map of India, it aims at providing world class facilities to impart training and conduct research in the field of Law. Currently the Institute has twelve research centers of which, the Centre for International Humanitarian Law and Human Rights Law is one of them.



## About the University

Nirma University was established in the year 2003 and is a research-oriented, student-centric, multidisciplinary, not-for-profit state private university. The university received NAAC A+ grade in its third cycle of accreditation in 2022. It is also awarded the Centre of Excellence (CoE) status by the Government of Gujarat recently. The constituent institutes, departments and Centre facilitates the all-round development of the students. The University is a member of Common Wealth University Association and also of the Association of Indian Universities. Padmashri Dr. Karsanbhai K. Patel, Chairman, Nirma Group of Companies and Chairman, NERF is the President of the University.



## About the Institute

Founded on the vision of Dr. Karsanbhai K. Patel, the Institute of Law, Nirma University (ILNU), established in 2007, focuses on bringing about a paradigm shift in the delivery of legal education in the country. It aims to add newer dimensions in legal education that would incorporate international standards and provide an environment for innovation and dynamic scholarship. Embodying the principles of justice education, excellence, and professionalism, ILNU imparts quality legal education that has produced new generation lawyers, leaders, and policymakers over the years.



# THEMES 2025

## THEME:

### **Evolving Frontiers of Warfare: Expanding Legal Challenges Beyond Traditional Battlefields.**

- **Cybercrime Law in Times of Conflict**
- **International Humanitarian Law and Modern Naval Warfare**
- **Legal framework for protection of whistle-blowers in conflict prone zones**
- **Sexual Violence as a Tactic of War and Genocide**
- **Biopolitics and War: The Weaponization of Humanitarian Aid in Conflict Zones**
- **Effect of outer space militarization on civilian space systems**
- **Refugees in the Age of Hybrid Warfare: Navigating New Battlefronts and Legal Protections**



# IMPORTANT DETAILS

## ELIGIBILITY:

The conference is open to undergraduate/postgraduate students, faculty, academicians, and Ph.D. scholars. This conference is an opportunity for all to interact with like-minded individuals from different institutes all across the globe. The conference will also provide a platform for discussions and deliberations with experts, dedicated organizations, and stakeholders in the relevant field.

## PRIZES:

To encourage participants, the best papers will be rewarded, and selected papers would be published in an edited volume of Conference proceedings by the Centre.

## IMPORTANT DATES

Abstract Submission: 5th March, 2025

Final Paper Submission: 3rd April, 2025

Date for the conference: 11th April, 2025

## GUIDELINES FOR THE SUBMISSION

- The soft copy of the contribution (abstract and final paper) must be sent as attachments in MS Word format (.doc) or (.docx) and PDF format (.pdf) to "[cihls@nirmauni.ac.in](mailto:cihls@nirmauni.ac.in)"
- The abstract should be typed in Times New Roman, with 1.5 spacing and font size 12 (title font size 14). It should be submitted latest by 1st March, 2025 in soft copy.
- The final paper should reach latest by 3rd April 2025, in soft copy. **Co-authorship is allowed only up to two authors.**
- The submission should include a "separate" cover page document which clearly indicates the name(s) of the author(s), complete mailing address(s), telephone number(s) and email address(s).
- The text of the full paper and abstract must include title of the paper, but must not include the name(s) of the author(s), as the papers will be blind peer reviewed.
- Only original unpublished work is sought. Any proposal submitted to present identical or substantially similar work already published or under review for any other publication will not be considered.
- Citations should strictly conform to the rules in The Bluebook: A Uniform System of Citation (20th edition).

## REGISTRATION FEES:

Registration fees for the National Conference on International Humanitarian Law and Refugee Law shall be Rs. 2000/- (Per Author) for Research Scholars, the fee shall be Rs. 1500/- (Per Author) for Students, which should be payable by Demand Draft in Favor of 'Institute of Law, Nirma University' payable at Ahmedabad, which only needs to be deposited after the Abstract is selected.

The registration fee is inclusive of participation, reading materials and food. Details of the accommodation will be shared in due time



## Contact us:

### IMPORTANT CONTACTS

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